HARYANA VIDHAN SABHA Bill No. 25-HLA of 2025

THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) SECOND AMENDMENT BILL, 2025

A

BILL

further to amend the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Seventysixth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Haryana Legislative Assembly (Facilities to Members) Second Amendment Act, 2025.

Amendment of section 3 of Haryana Act 9 of 1979.

- 2. For section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, the following section shall be substituted, namely:-
 - "3. Facilities.- (1) Subject to such conditions and limitations, as may be prescribed, an amount not exceeding one crore rupees may be paid to each member as repayable advance,-
 - (i) a house building advance for the purchase of a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member; or
 - (ii) for the purchase of a motor car; or
 - (iii) for clauses (i) and (ii) both:

Provided that in case a member has already drawn Motor Car advance less than the amount of one crore rupees, he shall be eligible to draw house building advance for the rest of the amount:

Provided further that a member shall be eligible to draw house building advance for the second time only after repayment of principal amount alongwith interest on such house building advance and also after deducting the amount of motor car advance, if any, already drawn by him out of one crore rupees:

Provided further that a member shall be eligible to draw house building advance for the third time, after repayment of principal amount alongwith interest on such house building advance and also after deducting motor car advance, if any, already drawn by him, only to the extent of fifty percent of the rest of amount out of one crore rupees:

Provided further that in case a member has already drawn house building advance less than the amount of one crore rupees, he shall be eligible to draw motor car advance for the rest of the amount: tell No. 25112 A of the

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Provided further that a member shall be eligible to draw motor car advance for second time only after repayment of principal amount alongwith interest on such motor car advance already drawn and also after deducting the amount of house building advance, if any, already drawn by him out of one crore rupees:

Provided further that a member shall be eligible to draw motor car advance two times in a tenure of the Haryana Vidhan Sabha, which may be for a period of five years or less.

(2) A member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that the amount of ten lakh rupees shall be in addition

STATEMENT OF OBJECTS AND REASONS

Under section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, every member of the Haryana Legislative Assembly is entitled a repayable advance, not exceeding one crore rupees, for a house building advance for the purchase of a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member, or, for the purchase of a motor car, or for both, with the provision of below the age of sixty years for second time advance and with the provision for House Building Advance for third time below the age of sixty years.

During the recent past, various members have individually and collectively approached the Hon'ble Speaker and stated that:

- the existing provision of below the age of sixty years for availing a second time advance for both (i.e. house building and for the purchase of a motor car) and a third time House Building Advance, impose an undue restriction on members for drawing such repayable advances;
- a provision may also be made for an additional amount of ten lakh rupees, in addition to
 one crore rupees, for effecting major repairs, additions or alterations to the house of a
 member;
- iii) under the present provisions of the Haryana Legislative Assembly (Facilities to Members)
 Act, 1979:
 - (a) a member may drawn repayable advance under clause (i), (ii) or (iii) for the first time, the member below the age of sixty years, may be entitled to draw repayable advance for the second time immediately after the completion of recovery of principal amount along with interest on the previous advance;
 - (b) a member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house, if repayment of an amount equal to ten lakh rupees has already been made against the outstanding principal amount of house building advance;

and suggested that :

- (aa) the provision relating to the age of sixty years for availing the second or third time advance be removed.
- (ab) a provision be made for an additional amount of ten lakh rupees, in addition to one crore rupees, for effecting major repairs, additions or alterations to his house.

Considering the above suggestion, the Bill seeks to substitute section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Mahipal Dhanda,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

CHANDIGARH: The 26th August, 2025

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 26th August, 2025, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

FINANCIAL MEMORANDUM

Section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, provides for the grant of House Building and Motor Car repayable advance upto rupees one crore to each member of the Haryana Legislative Assembly. It is estimated that an additional expenditure of approximately Rs. 9,00,00,000/- would be involved, if section 3 is amended to provide for an additional amount of ten lakh rupees, in addition to one crore rupees, for effecting major repairs, additions or alterations to the house of a member.

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ANNEXURE

EXTRACT FROM THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) ACT, 1979

[3. (1) Subject to such conditions and limitations, as may be prescribed, an amount not exceeding one crore rupees may be paid to each Member a repayable advance,-

Facilities

- (i) as house building advance for the purchase of a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member; or
- (ii) for the purchase of a motor car or anticipated price thereof; or
- (iii) for clauses (i) and (ii) both:

Provided that a Member who had drawn repayable advance under clause (i), (ii) or (iii) for the first time, the member below the age of sixty years, may be entitled to draw repayable advance for the second time immediately after the completion of recovery of principal amount along with interest on the previous advance, as the case may be:

Provided further that on refund of previous house building advance alongwith interest thereon, a Member below the age of sixty years, may be entitled to draw repayable house building advance for the third time, equal to the fifty percent of the principal amount of house building advance already drawn by him for the first time, on the same terms and conditions.

(2) A member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that in case a member has drawn house building advance, he shall be entitled to draw the said amount of ten lakh rupees, if repayment of an amount equal to ten lakh rupees has already been made against the outstanding principal amount of house building advance.]